

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 14/TT/2020

- Subject** : Revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Asset-a: 50 MVAR Bus reactor at Hisar Sub-station; Asset b: LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station; Asset-c: Total upstream system including Malerkotla Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station; Asset-d: ICT-I along with associated bays at Ludhiana Sub-station; Asset-e: ICT-II along with associated bays at Ludhiana Sub-station; and Asset-f: 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in the Northern Region.
- Date of Hearing** : 31.3.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Ms. Megha Bajpayee, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of tariff of 2019-24 tariff period for 6 assets under Northern Region System Strengthening Scheme-III.



- b. The revised tariff forms for 2004-09 and 2009-14 tariff periods for all the assets have been submitted. The transmission tariff for the 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period for the instant assets was approved vide order dated 29.2.2016 in Petition No. 2/TT/2015.
 - c. Additional capital expenditure during 2014-19 period and during 2019-20 is claimed on account of enhanced land compensation paid at Fatehabad and Ludhiana due to court order. Supporting documents to this effect have been filed.
 - d. The rejoinder to the reply filed by UPPCL and BRPL have been filed vide affidavits dated 23.12.2020 and 25.3.2021 respectively and additional information sought through Technical Validation letters has been filed vide affidavits dated 23.7.2020 and 17.11.2020.
3. The learned counsel for BRPL requested that his arguments advanced during the hearing today regarding revision of tariff, tax during the 2009-14 tariff period, tax on transmission business during 2014-19 tariff period, Indian Accounting Standards and suggestions on procedural guidelines in truing up of tariff matters and the reply submitted in Petition No. 8/TT/2020 may be taken into consideration in the instant petition as well.
4. The learned counsel for BYPL submitted that BYPL is adopting the submissions made by the learned counsel for BRPL.
5. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

